



2026:AHC:4554

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 13 of 2026

Smt. Shankerdai

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. T.P. Gupta, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.2/ Member (Judicial), Board of Revenue at Prayagraj to decide the Revision No.96 of 2012-13 (Ramsawari vs. Shankerdai), under Section 333 of U.P. Zamindari Abolition and Land Reforms Act within stipulated period.

3. Learned counsel for the petitioner submitted that the aforementioned revision under Section 333 of U.P.Z.A. & L.R. Act filed by respondent no.3 impleading the petitioner as opposite party is pending before respondent no.2/ Board of Revenue since 2012-2013. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.3 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2 is directed to decide the aforementioned case on merits after giving an opportunity of hearing to the parties in accordance with law expeditiously

preferably within a period of six weeks from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

January 8, 2026

Rameez